

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,Original Application No. 474 of 2005

Jabalpur, this the 13th day of May, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

A.K. Soni
S/o Late M.G. Soni

Applicant

(By Advocate – Shri V. Tripathi)

V E R S U S

1. Union of India & Ors. Respondents.

(Oral) O R D E R

By filing this Original Application, the applicant has sought the following main reliefs :-

"(ii) Set aside the order dated 29.4.2005 (Annexure A-1).

(iii) Direct the respondents to consider the case of the applicant for mutual transfer with Shri I.S. Rajput."

2. The brief facts of the case are that the applicant was initially appointed as Khalasi on 22.8.1977. Vide order dated 29.4.2005(Annexure-A-1) he was transferred from Rajpepla Tapti Division to Dedh Talai, Bhusawal. According to the applicant, his father Shri Madan Gopal is suffering from Paralysis, who is residing at the native place of the applicant i.e. Hoshangabad. Apart from this the mother of the applicant is also a patient of blood pressure and also his children are going school. The aforesaid reasons the applicant does not want to go to transfer place. Applicant further submitted that one Mr. I.S. Rajput who is working at Rajpepla is ready to work at Dedh Talai site, where the applicant is working and the applicant is also ready to work at Rajpepla site. Therefore, the applicant and Shri I.S. Rajput has preferred applications dated 20.4.2005 & 11.4.2005 (Annexure-A-5)for mutual transfer. Till now the respondents have not



taken any decision on aforesaid representations Annexure-A-5. Hence, this OA.

3. Heard the learned counsel for the applicant and perused the pleadings carefully.

4. The learned counsel for the applicant has stated that the applicant will be satisfied if the respondents are directed to consider and decide the aforesaid representation of the applicant.

5. Considering all the facts and circumstances of the, I direct the respondents to consider the aforesaid representation of the applicant dated 20.4.2005 (Annexure-A-5) and take a decision by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of a copy of this order keeping in view the representation of Shri I.S.Rajput dated 11.4.2005(Annexure-A-5). Till the aforesaid representation is decided by the respondents, the applicant will not be disturbed from his present place of posting.

6. The applicant is directed to submit a copy of this order alongwith this Original Application to the respondents immediately.

7. With the above directions, the OA stands disposed of at the admission stage itself.

8. The Registry is directed to always supply a copy of memo of parties along with this order while issuing a copy of the same to the concerned parties.



(Madan Mohan)
Judicial Member

skm पृष्ठांकन सं. ओ/ब्ला. नवलपुर, दि.....

प्रतिलिपि वाची दिला -

- (1) श्रीमिति. उमा बहाराहाम वडा रामेश्वर, नवलपुर के स्थानस्थल
- (2) आदेशक श्री/भीमती/द्वा. के काउंसल
- (3) प्रदर्शनी श्री/भीमती/द्वा. के काउंसल
- (4) ग्रामपाल, कराता, जल्हादुर वडाएँ
सूचना एवं आवश्यक कार्यालयी हैं।

N. Tripathi
A2/131

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